IMC, a show cause notice has been issued to M/s Prakash Industries Ltd. Asking the company to show cause as to why Chotia coal block allotted to the company be not de-allocated. M/s Prakash Industries Ltd. has filed a Writ Petition in the High Court of Chhattisgarh challenging the report/findings of inter Ministerial Committee. The High Court has stayed the effect and operation of IMC Report. The matter is, hence, sub-judice.

Fire in Kathuria coal washery

2030. SHRI DHIRAJ PRASAD SAHU: Will the Minister of COAL be pleased to state:

(a) whether an incident of fire had taken place at coal stock of Kathuria Coal Washery under Kathuria region of CCL;

(b) if so, the details thereof: and

(c) the amount of loss incurred by CCL due to the fire?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Yes, Sir. As reported by Coal India Limited (CIL), an incident of fire had occurred at Coal Stock of Kathara Washery of Central Coalfields Limited (CCL) in the month of June, 2010. An immediate action was taken by CCL to prevent fire by using an extinguishing chemical namely 'soil segment' and the fire was immediately controlled.

As per the annual Coal Stock measurement report of CIL as on 1.4.2011 and Bi-Annual Coal Stock measurement report of 1.10.2011 of Kathara washery, there were five (5) raw coal heaps and out of these, three (3) heaps of raw coal have been reported under fire/heating and to recover the coal from these heaps, CCL has taken corrective measures/action and recovered approximately 20,500 tonnes of coal and this process is still continuing.

(c) According to the reports, no sizeable coal has been lost in Kathara washery due to timely corrective measures/action taken by the CCL.

Coal production

†2031. SHRI RAVI SHANKAR PRASAD:
SHRI RAM JETHMALANI:
Will the Minister of COAL be pleased to state:

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†Original notice of the question was received in Hindi.